

**Mediation Centre, Rajasthan High Court
Jaipur Bench, Jaipur
Cause List Date 08-08-2016**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Hon'ble Mr. Justice (Retd.) S.C. Mittal	S.B. Civil Regular First Appeal No. 252/01 Raghunath Vs. Smt. Kesar	Nitin Jain	Satish Chand Purohit
2	Sh. G.P. Pandey, RHJS (Retd.)	D.B. Civil Misc. Appeal No. 3954/15 Purushottam Vs. Sunita	Samarth Sharma	Rajesh Saini
3	Sh. Ramavatar Sharma , RHJS (Retd.)	S.B. Cr. Revision Petition No. 694/14 Rakesh Vs. State	Narendra Verma	
4	Sh. Ramavatar Sharma , RHJS (Retd.)	S.B. Civil Misc. Appeal No. Laxmi Narayan Vs. Virendra Kumar	Paker Farooq	Deepak Sharma
5	Sh. A.R. Patvardhan, RHJS(Retd.)	S.B. Cr. Misc. Petition No. 535/16 Smt. Joyta Joshi Vs. State	K.P. Mathur	Archana Mantri
6	Sh. Manish Kumawat, Advocate	D. B. Civil Misc. Appeal No. 2700/14 & D. B. Civil Misc. Appeal No. 174/15 Kamlesh Vs. Mukesh	Manu Bhargava Neeraj Sharma	Ajay Gupta
7	Ms. Raj Sharma , Advocate	S.B. Cr. Revision Petition No. 997/14 Bal Krishan Maheshwari Vs. Smt. Archana Tayagi	Rinesh Gupta	Sanjay Tyagi
8	Ms. Raj Sharma , Advocate	S.B. Cr. Misc. Bail Application No. 8275/16 Satya Narayan VS. State	M.K. Kaushik	Anil Sharma
9	Sh. Ankur Rastogi, Advocate	S.B. Civil First Appeal No. 386/15 Virendra Singh Vs. Chand Singh	Shailesh Prakash Sharma	Gaurav Sharma
10	Sh. P.K. Kasliwal, Advocate	S.B. Civil First Appeal No. 465/03 Kailash Chand Vs. Radhay Lal	Devendra Raghava	Sansuddin Ansari
11	Sh. Alok Garg, Advocate	D.B. Civil Special Appeal No. 490/15 Director National Institute Of Ayurved Vs. Central Govt. Industrail cum Labur Court & Anr.	M.D. Agrawal	Dharmendra Jain
12	Smt. Madhuri Singh , Advocate	D.B. Civil Misc. Appeal No. 2515/14 Smt. Sanju Kanwar Vs. Govind Singh	Vijay Yadav	Anil Yadav
13	Ms. Anita Agarwal, Advocate	S.B. Cr. Misc. Bail Application No. 6327/16 Krishana Bihari Pathak Vs. State	A.K. Khan	Krishan Sharma

NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order


 (Anutosh Gupta) 08/08/16
 Deputy Secretary
 (Action Plan & ADR)

**Mediation Centre, Rajasthan High Court
Jaipur Bench, Jaipur
Cause List Date 09-08-2016**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. A.K. Bajpai , Advocate	S.B. Civil Second Appeal No. 197/90 Ahida Bibi Vs. Vazir Ali	Ajeet Bhandari	R.K. Agarwal
2	Sh. Sudesh Bansal , Advocate	S.B. Civil Writ Petition No. 112/08 & 1549/98 Mangu Singh Vs. Judge, Industrail Tribunal	Babu Lal Gupta	R.K. Sharma
3	Sh. Pankaj Gupta, Advocate	S.B. Civil First Appeal No. 552/03 Jameel Vs. Ekhlak	Ashok Sharma	Sudesh Bansal
4	Smt. Alka Bhatnagar, Advocate	S.B. Civil First Appeal No. 244/10 Mukesh Saini Vs. Smt. Sushila	Mahesh Sharma	Alankar Khanna

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By Order


(Anutosh Gupta)
Deputy Secretary
(Action Plan & ADR)